

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2



Item No.2 – IA 995 of 2023
In
CP(IB) 638 of 2019

Proceedings under Section 9 IBC

IN THE MATTER OF:

Krishna Textile
V/s
Bharat Trade Link Pvt Ltd

.....Applicant

.....Respondent

Order delivered on 14/09/2023

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Sachin Sinha, IRP in person
For the Respondent : Mr. Vishal Raval, Adv.

ORDER

IA 995 of 2023

Mr. Sachin Sinha, IRP in person present for the applicant. Ld. Counsel Mr. Vishal Raval appears for the respondent. IRP in person states that he has not received any claim yet and the CoC is also not formed. Ld. Counsel for the respondent states that they have received the amount due, therefore, application become infructuous. IRP in person for the applicant seeks permission to withdraw the application. Permission is granted. Accordingly, IA 995 of 2023 stands disposed of as withdrawn.

-Sd-

**DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE
MEMBER (JUDICIAL)**